

dangerous example and it will not create a conducive atmosphere for the Central Government employees to work in a way they are required to work.

[Translation]

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Chairman, Sir, Adivasi area of Madhya Pradesh particularly Chhatisgarh area is reeling under severe drought situations and as a result of it the entire crops of farmers has destroyed...*(Interruptions)* The farmers have nothing to eat and when farmers are hungry, how they will be able to provide work to the labourers. Due to this drought situation Adivasi people are not getting any work. In Betul district, Adivasi people are eating boiled leaves of trees and becoming victims of different serious diseases. More than one lakh Adivasis have migrated from Madhya Pradesh. I am not giving this figure but it is an official figure of Madhya Pradesh. People have migrated to other State in search of employment but they are not getting proper wages in other States also. They are not able to send any money to their families. The State Government of Madhya Pradesh have totally failed in combating the drought situation and the Central Government has not yet sanctioned even a single penny for this purpose. The Central Government makes discrimination against Madhya Pradesh in other matters but atleast in case of drought no such discrimination should be made. Mr. Chairman, Sir, through you I would like to demand that the Central Government should provide an assistance of atleast Rs. 100 crore to Madhya Pradesh Government immediately.

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr. Chairman, Sir, through you I would like to raise an important matter. The present leader of the House Shri Ram Vilas Paswan was an outstanding Member of the Janata Party in 1977. The then Government launched a Health Guide Scheme under Health Department. Under this scheme one health worker was appointed for every one thousand population, on the basis of some honorarium, after giving three months training with a view to provide health guidance and first aid facility in villages. Since then Health Guide Scheme is going on in all Talukas and villages. In 1977 the Government appointed more than one lakh unemployment persons on the basis honorarium of Rs. 50 per month and since then they are working in the villages. Since the United Front Government has included rural health in its basic programme and it is one of the seven priorities fixed by this Government, I would like to say, through you, that these healthy workers are still getting an honorarium of Rs. 50 per month whereas today a daily wages labourer earns Rs. 65 per day in Delhi.

Mr. Chairman, Sir, I want your protection in this regard. I would like to request the leader of the House and the Parliamentary Affairs Minister that this matter has been raised time and again in the House and despite the assurance given by the Minister, nothing

has been done till now. I would request the leader of the House and the Parliamentary Affairs Minister to make an announcement in the House that this Health Guide Scheme would be implemented in every village of the country and workers employed under this scheme would be declared as Government employee and they would be given salaries equivalent to Government employee so that this scheme may be implemented in a proper manner. Sir, I would request you to direct the Government in this regard. The Government should give a statement in the House so that the interests of health workers could be protected.

SHRI M. SELVARASU (Nagapattinam) : Mr. Chairman, Sir, I would like to raise a matter of urgent public importance.

According to the Cauvery Tribunal's verdict the Karnataka State has to release 51 TMC of water of Tamil Nadu. But that State has released only about 15 TMC of water so far. The small and medium farmers are suffering due to lack of water and lakhs of agricultural labourers have become jobless. At least 15 TMC of water has to be released immediately. Moreover, the Cauvery Water Tribunal is now headless after the resignation of its Chairman. A new Chairman has to be appointed immediately for the proper functioning of the Tribunal.

Sir, this is a very serious matter. I would like to draw the attention of the Government, through you, and request that the Minister concerned may kindly take immediate steps for the release of water and for appointment of a new Chairman.

I thank you for the opportunity given to me.

[Translation]

SHRI MOHAN RAWALE (Mumbai South-Central) : Mr. Chairman, Sir, earlier persons having apprentice training used to get jobs but now they have not been getting jobs for the last 7-8 years. On the other hand a large number of daily wage vacancies are falling vacant in Mumbai but even then the apprentices are not being given employment. In this regard the Supreme Court has also given a verdict. The Railway Minister is present in the House. He had also given us assurance that apprentices would be given priority. The Supreme Court has also given direction to give priority to such apprentices. There are about 750 such workers, who are also not getting any help from Employment Exchange. The hon. Labour Minister had also said that they would be given priority. Now-a-days outsiders are being recruited there but these apprentices are not being employed. Sir, through you, I would like to request the Railway Minister to give an assurance in the House that they would be given jobs at the earliest. Mr. Chairman, Sir, the hon. Railway Minister is prepared to say something. You please direct him...*(Interruptions)*

MR. CHAIRMAN : If he want to react he can do so but I cannot compel him.